CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO.1252/2002

New Delhi, this the 12th day of July, 2002 Hon'ble Mr. S.A.T. Rizvi, Member (A)

Indian Council of Agricultural Research Through its Secretary, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi

Applicant

(By Advocate : Shri Shankar Anand for M/s Sikri & Co.)

Versus

Dr. J. Chaturvedi, Chief Training Officer, Krishi Vigyan Kendra, Mathura - 281 001 (U.P.)

Respondent

ORDER (ORAL)

A prayer is made herein for a direction to the respondent (Dr. J. Chaturvedi) to pay damage licence fee amounting to Rs.2,27,800/- due as on 19.12.1995 due to unauthorised occupation of the official quarter allotted to him while he was in the service of the applicant (ICAR).

appears that on 25.2.1988 the aforesaid respondent was transferred to Chandra Shekhar Azad University of Agriculture and Technology, Mathura as Chief Training Officer. Following his transfer, he was allowed to retain the official quarter for a total period of 8 months ending 27.10.1988. The respondent kept on residing in the official quarter even thereafter. On respondent's lien with the 15.3.1990, the applicant was terminated. The (applicant) mounting pressure on the respondent to vacate quarter through letters etc. and ultimately official

filed OA No. 1916/1992 which was decided on 28.10.1994 with a direction to the aforesaid respondent to vacate the quarter and the applicant was also thereby enabled to recover the arrears of rent in accordance with rules.

3. I have considered the submissions made by the learned counsel and find that nothing can be done by this Tribunal to help the applicant to recover the arrears of rent. Such recoveries can only be made by filing a civil suit in an appropriate Court. There is no merit, therefore, in the present OA, which is dismissed in liminie.

(S.A.T. RIZVI)
MEMBER(A)

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